

(2)

Central Administrative Tribunal, Principal Bench

Original Application No. 1366 of 2003

New Delhi, this the 29th day of May, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. Govindan S. Tampi, Member (A)

Smt. Mitlesh Tyagi
W/o Shri Mahesh Chand Tyagi
R/o M-4A 9/1, Sector-3
Rajinder Nagar,
Ghaziabad

.... Applicant

(By Advocate: None)

Versus

1. The Director
Central Hindi Training Institute
7th Floor, Paryavaran Bhawan,
C.G.O. Complex, Lodhi Road,
New Delhi-3
2. Union of India through Secretary,
Ministry of Home Affairs,
Department of Home Affairs,
Department of Official Language
Lok Nayak Bhawan
New Delhi-110003
3. Office of Staff Selection
Through its Secretary
Commission C.G.O. Complex,
Lodhi Road, New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

There was no appearance on behalf of the applicant on 28.5.2003. The matter was directed to be listed today. Once again there is no appearance. It is in this backdrop that we are proceeding to decide the present application.

2. Applicant claims that direction should be given to the respondents not to cause fictional breaks during the non-session period and to treat his service as continuous at par with regular employees.



3. Perusal of the record reveals that earlier also the applicant had preferred O.A. 2234/90 which was decided on 10.7.92. At that time, the original application was allowed only to the extent that in case any vacancy in the post of Hindi Pradhyapak exists, the case of the applicant shall be considered otherwise the claim was rejected.

4. Another O.A. 831/95 was filed and decided on 19.2.96. The application was dismissed directing the applicant to make an application to Staff Selection Commission.

5. The applicant contends that she has been advised that there is a provision for regularisation which has not been granted. However, we find no reason to entertain the application because rights of the applicant had been adjudicated and the present application has been filed after more than one year of the same.

6. Resultantly the O.A. being barred by time must fail and is dismissed.

(Govindan S. Tampi),
Member (A)


(V.S. Aggarwal)
Chairman

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